

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 2223
TO BE ANSWERED ON 23RD SEPTEMBER, 2020**

PROMOTION OF NATUROPATHY

2223. SHRI BALAK NATH:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) the steps being taken by the Government to promote Naturopathy across the country; and
- (b) the number of fake companies selling AYUSH products against which action was taken during the last five years?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(DR. HARSH VARDHAN)**

(a): Since public health is a State subject, initiating various steps for promotion of Naturopathy in their respective domains fall under the purview of the respective State/ UT governments.

At the Central level, the Ministry of AYUSH also strives to promote the system and to create awareness for the benefit of the people. Ministry of AYUSH through its two autonomous bodies namely Central Council for Research in Yoga and Naturopathy (CCRYN), New Delhi and National Institute of Naturopathy (NIN) promote activities related to Naturopathy.

Also, an Information Education and Communication (IEC) Scheme, has been devised by the Ministry, activities under which include steps to reach out to people to promote awareness about Naturopathy. IEC activities include public events, conferences, exhibitions, camps and programs on TV, Radio, Print-media etc.

Further to mark 150th birth anniversary of Mahatma Gandhi, 150 Naturopathy camps are being organised across the country from 2nd October, 2019 to 2nd October, 2020, under the theme “NisargopcharMahotsav”.

In addition to the above, under National AYUSH Mission (NAM), financial assistance is provided to States and Union Territories for setting up AYUSH Wellness Centres. Naturopathy form important element of such Wellness Centres, subject to the choice of the concerned State/UT governments.

(b): Provisions for regulation and quality control of Ayurvedic and Unani medicines being manufactured for sale in the country are prescribed in the Drugs & Cosmetics Act, 1940 & Rules 1945. These provisions are enforced by the Licensing Authorities & Drug Control Officers appointed by the respective State Governments. As the spurious Ayurvedic and Unani medicines are defined in Section 33-I of the Drugs & Cosmetics Act, 1940 along with the penalty provisions, accordingly the defaulters can be punished with monetary fine and imprisonment for a term up to three years as determined by the court.

State-wise number of samples tested by Drug Testing Laboratories and action by the State Government on failed/sub-standard samples is shown in Annexure.

Annexure

Number of manufacturers against whom action taken in order to stop the manufacturing of fake AYUSH products.

| S.N. | Name of the State | Sample tested by Drug Testing Laboratory | | | | | | | | | | Action taken by the State Governments |
|------|-------------------|--|----------------------|-----------------|----------------------|----------------|----------------------|---------|----------------------|---------|----------------------|---|
| | | 2015-16 | | 2016-17 | | 2017-18 | | 2018-19 | | 2019-20 | | |
| | | Tested | Failed/ Sub Standard | Tested | Failed/ Sub standard | Tested | Failed/ Sub standard | Tested | Failed/ Sub standard | Tested | Failed/ Sub standard | |
| 1 | Arunachal Pradesh | - | - | 91 | NA | 145 | NA | 80 | NA | - | - | - |
| 2 | Assam | 319(A) | 4 | 146(A) | NIL | 115(A) | NIL | 106(A) | NIL | 27 | - | Show cause notices issued during 2015-16. |
| 3 | Bihar | - | - | 15(A) | - | 02(A) | - | 01(A) | - | 02(A) | - | 05 cases lodged during the year 2016-17, 2018-19 & 2019-20 respectively against the manufacturers. 01 license cancelled and 01 license suspended in the year 2019-20. |
| 4 | Chandigarh | - | - | 715(A)+48(U) | - | 423(A)+09(U) | - | - | - | - | - | - |
| 5 | Chhattisgarh | | | 75(A) | NIL | 149(A) | 6 | 69(A) | 1 | - | - | - |
| 6 | Delhi | 3000(A), 1000(U) | 13(A), 7(U) | 2048(A), 100(U) | 11(A), 11(U) | 600(A), 200(U) | 4(A), 1(U) | | | - | - | Inspection and market survey and lifting of Ayurvedic and Unani drugs samples for test/analysis as a part of Quality Control activity to keep check on spurious/sub-standard Ayurvedic and Unani medicines. |

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|----|------------------|--------------------|-----|-------------------|-----|-------------------|-----|--------------------|-----|----|---|---|
| 7 | Goa | - | - | 10 | - | 1 | - | 02 | - | 10 | - | No such cases of sale and distribution of spurious AYUSH medicines have been reported. |
| 8 | Gujarat | 344 (ASU &H) | 12 | 325 (ASU&H) | NA | 302 (ASU&H) | 13 | 304 (ASU& H) | 17 | 31 | - | 12 spurious cases booked against the manufacturers. Show cause notices issued to 8 firms and 21 Licenses suspended. |
| 9 | Himachal Pradesh | - | - | 748 (ASU) | 53 | 577 (ASU) | 61 | 94 (ASU) | 4 | - | - | 20 spurious cases booked against the manufacturers. |
| 10 | Jharkhand | - | - | - | - | 33(H) | 3 | - | - | - | - | - |
| 11 | J&K | - | - | - | - | - | - | - | - | - | - | 2 inspectors and 12 Drug Control officers has been notified in Dept. of ISM |
| 12 | Karnataka | - | - | 1071(A)+ 87(H) | - | 1026(A)+3 0(H) | - | - | - | - | - | 08 spurious cases booked against the manufacturers. |
| 13 | Kerala | 297(A) | 7 | 297(A) | 5 | 578 | 25 | 724 | 9 | 01 | - | 09 cases have been booked against Spurious/Failed Ayurveda Drugs. |
| 14 | Madhya Pradesh | | | | | | | | | | | 02 cases have been booked against Spurious/Failed Ayurveda Drugs |
| 15 | Maharashtra | - | - | 350 | - | 320 | - | - | - | - | - | - |
| 16 | Manipur | NIL | - | NIL | - | Nil | - | NIL | - | - | - | - |
| 17 | Meghalaya | 15(A), 10(H) | NIL | 15(A), 15(H) | NIL | 11(A), 9(H) | NIL | 5(A), 2(H) | NIL | - | - | - |
| 18 | Mizoram | - | - | 31 | 11 | NIL | - | - | - | - | - | - |
| 19 | Nagaland | - | - | NIL | - | NIL | - | - | - | - | - | - |

| | | | | | | | | | | | | |
|-----------|-------------------|------------------|-----------------|------------------|----------------|-----------------|-------|--------|-------|---------|---|---|
| 20 | Odisha | 123 (A) | - | 638 (A) | - | 416 (A) | - | 451(A) | - | 138 (A) | - | The suppliers of Ayurvedic medicines are insisted upon to submit the testing reports of the supplied batch from laboratory approved under Rule 160 A-J of the Drugs and Cosmetics Rules 1945. Random inspection and testing of the supplied drugs are also being carried out by the officials authorized for the purpose by the State Government. |
| 21 | Puducherry | - | - | - | - | - | - | - | - | - | - | Effective measures are taken to control the sale of Spurious Ayurvedic and Unani Medicines. 34 spurious cases booked against the manufacturers. |
| 22 | Punjab | 921(A), 12(U) | 119(A), 3(U) | 715(A), 48(U) | 99(A), 2(U) | 423(A), 9(U) | 55(A) | 886(A) | 69(A) | - | - | Manufacturers of drug samples found to be Spurious/Substandard were directed to take the whole batch out of the market and re-test the samples from a Drug Testing Laboratory before marketing them. License of a formulation of one manufacturing unit has been cancelled and show cause notices issued to 20 manufacturing units. |

| | | | | | | | | | | | | |
|----|-------------|---------------|-----|---------------|-----|-----------------------|----|------------------------|----|---------------|----|---|
| 23 | Tamilnadu | 1509 (ASU) | 60 | 1522 (ASU) | 120 | 1821 | 74 | 2251 (ASU) | 92 | 2028 (ASU) | 15 | One formula of manufacturing unit was cancelled. 23 Drug Inspectors are appointed and monthly target of taking drug samples for quality testing has been fixed. 69 spurious cases booked against the manufacturers. |
| 24 | Tripura | 15(H) | NIL | 67 (ASU) | NA | 200 (ASU), 1(H) | NA | 66 (ASU), 132(H) | NA | - | - | Show cause notices issued to 20 manufacturing units. No spurious Ayurvedic medicine has been declared in last 01 year. |
| 25 | Uttarakhand | 111 (A) | 12 | 187 (A) | NIL | 250 (A) | 53 | 199 (A) | 6 | 67 (A) | 11 | In last 05 years Drugs inspector of the state taken 891 samples and in which 82 samples are not of standard quality. Necessary action taken against the manufacturers |
| 26 | West Bengal | - | - | 8 | - | 0 | - | - | - | - | - | - |
| 27 | Lakshadweep | | - | - | - | - | - | - | - | - | - | No case of spurious having the booked during the last five years |

Abbreviations used: A: Ayurvedic, S: Siddha, U: Unani, H: Homoeopathy, DTL: Drug Testing Laboratory, UT: Union Territory